

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 50039/2017

[Arising out of Order-in-Appeal No. DDN/EXCUS/000/APP-I/164/2016-17 dated 22.09.2016 passed by the Commissioner (Appeals), Customs & Central Excise, Meerut I]

SHREE RAM ARCADE.

74, Rajpur Road,
Dehradun.

APPELLANT

Vs.

**COMMISSIONER OF CENTRAL EXCISE,
DEHRADUN**

RESPONDENT

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Ravi Kapoor, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **06/03/2023**

Date of Decision : **06/03/2023**

FINAL ORDER No. 50293 /2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**